

(b) the details of the development work undertaken after this declaration;

(c) the objectives behind the declaration about the magnet cities;

(d) whether these objectives have been achieved; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) The Union Government have not declared any city as magnet city during the last year.

(b) to (e). Do not arise in view of (a) above.

[*English*]

Review of Cadre of Group 'A' Services

3286. SHRI GAYA PRASAD KORI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have laid down any policy to review the cadre of Group 'A' services once in every three years;

(b) if so, whether the implementation of this policy is being monitored;

(c) if so, whether the cadre review of Indian Statistical Service has been undertaken at all ever since its inception; and

(d) if not, the reasons therefor and the action proposed to be taken in the matter?

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) Yes, Sir.

(b) Yes, Sir.

(c) No, Sir.

(d) The main reasons in this regard are:

(i) Induction of a large number of personal over and above the sanctioned strength to Grade IV of the service following a Supreme Court Order in 1986;

(ii) the order of the Central Administrative Tribunal staying upgradation of posts from Grade IV to Grade III of the Service. (The stay orders have been vacated by the Tribunal on 6th November, 1990); and

(iii) the fact that unlike other Group 'A' Central Services which mainly cater to the needs of single department, the cadre posts in the Indian Statistical Service are under the administrative control of a number of departments.

In the recent past Government have taken steps to improve the cadre structure and prospects of the Service by measures like further encadrement of posts, Introduction of cadre posts at higher levels and upgradation of posts.

Welfare Institutions of Bihar Receiving Assistance from C.A.P.A.R.T.

3287. SHRI MAHENDRA BAITHA: Will the PRIME MINISTER be pleased to state:

(a) the details of the voluntary organisations in Bihar and Kerala which have been receiving grants and financial assistance from the C.A.P.A.R.T. to promote welfare activities;

(b) the amount of funds received by each of the organisations during the last three years; years-wise;

(c) the names of the organisations out of them, which have been submitting their accounts and reports, regularly; and

(d) extent to which these organisations

have been successful in achieving their objectives?

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UTTAMBHAI H. PATEL): (a) and (b). CA-PART has provided financial assistance to

123 voluntary organisations in Bihar and 46 voluntary organisations in Kerala during the last three years.

The amount of funds released by CA-PART to these organisations during this period is indicated below:-

Sl. No.	State	Year		
		(Rs. in lakhs)		
		1988-89	1989-90	1990-91
1.	Bihar	149.94	60.26	124.66
2.	Kerala	67.19	12.14	23.13

(c) All the organisations are generally submitting their accounts except the following:

(i) Bihar Samaj Kalyan and Vikas Parishad, Mokama, Patna, Bihar.

(ii) Samaj Seva Sadan, Patna, Manoharpura, Bihar.

(d) Organisations have been generally successful in achieving their objectives.

Allotment of Land to Housing Societies in Parankalan., Delhi

3288. DR. VASANT NIWRUTTI PAWAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government intends to clear encroachments from Papankalan area of Delhi and allot land to Group Housing Societies; and

(b) the number of Group Housing Societies being considered for allotment of land in Papankalan Area?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). DDA proposes to allot land to 260 cooperative group Housing societies in Dwarka Phase-I. At present this matter is sub-judice. Unauthorised occupation, if any, will be removed before possession is handed over to Group Housing Societies.

Reconstruction of Houses for Weaker Sections in Andhra Pradesh

3289. Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government of Andhra Pradesh has utilised all the funds provided for the reconstruction of houses for weaker sections both in urban and rural areas damaged by the 1990 cyclone;

(b) if so, the reasons for not utilising the funds;

(c) whether the Union Government propose to extend the time limit for the construction of houses and utilisation of the funds; and